

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'SMC' : NEW DELHI
(Through Video Conferencing)

BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER

ITA No. 4036/Del/2019
Assessment Year : 2014-15

VIKAS KUMAR,
C/O RAHEJA & CO., CA
139-HUDA, SECTOR-11,
PANIPAT-132103
HARYANA
(PAN: BAZPK9070L)
(Appellant)

Vs. ITO, WARD 4(5),
GURGAON

(Respondent)

Appellant by : Shri Jatin Raheja, CA
Respondent by : Shri R.K. Gupta, SR. DR.

Date of hearing : 31.08.2021
Date of pronouncement : 31.08.2021

ORDER

This appeal by the assessee for the assessment year 2014-15 is directed against the Order of Learned CIT(A)-12, New Delhi.

2. The assessee's A.R. vide letter dated NIL has requested for withdrawal of the appeal filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020 and paid the impugned income tax. Copy of Form No. 1 & 2 of VSV Scheme has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, I accept the request of the assessee's A.R. for withdrawal of the aforesaid appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was pronounced in the presence of both the parties at the conclusion of Virtual Hearing on 31st August, 2021.

Sd/-

(R.K. PANDA)
ACCOUNTANT MEMBER

Date: 31.08.2021

SRB

Copy forwarded to: -

1. Appellant.
2. Respondent.
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar